

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.15839/2025

[Arising out of impugned final judgment and order dated 18-03-2025 in STRP No. 24/2025 passed by the High Court of Karnataka at Bengaluru]

M/S ATRIA CONVERGENCE TECHNOLOGIES LTD

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF COMMERCIAL TAX (AUDIT)-
2.9 & ORS.

Respondent(s)

(IA No. 138027/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 138028/2025 - EXEMPTION FROM FILING O.T.)

Date : 22-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Anil C Nishani, Adv.
Mr. Prashant, Adv.
Mr. Krishna M Singh, Adv.
Mr. Meenesh Dubey, Adv.
Mr. J.k. Mishra, Adv.
Mr. Vishwesh R Murnal, Adv.
Mr. Gaurav Chavan, Adv.
For M/s. Krishna & Nishani Law Chambers, AOR

For Respondent(s) :

Mr. Nishant Patil, A.A.G.
Mr. D. L. Chidananda, AOR

UPON hearing the counsel the Court made the following
O R D E R

Tag with SLP(C) No.15350/2025 etc.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)